

मैसर्स प्रभात आवरण काउन्ट्री एण्ड मेटल
इन्डस्ट्रीज, राउरकेला

10784. श्री हुकम चन्द कछवा : क्या बिधि,
न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा
करें कि :

(क) मैसर्स प्रभात आवरण काउन्ट्री एण्ड मेटल
इन्डस्ट्रीज प्राइवेट लिमिटेड सी-8, इन्डस्ट्रियल एस्टेट,
राउरकेला, उड़ीसा का निर्माण कब हुआ और आरम्भ
में कितने भागीदार थे और अब कितने हैं; और

(ख) क्या कम्पनी के भागीदारों द्वारा कम्पनी
के नियमों का उल्लंघन किया जा रहा है तथा क्या इस
सम्बन्ध में कम्पनी के विरुद्ध कोई शिकायत सरकार
को मिली है और यदि हाँ, तो इस संबंध में अब तक क्या
कार्यवाही की गई है और यदि नहीं, तो उसके क्या
कारण हैं ?

बिधि, न्याय और कम्पनी कार्य मंत्री (श्री शांति
शुक्ल) : (क) मैसर्स प्रभात आवरण काउन्ट्री एण्ड
मेटल इन्डस्ट्रीज प्राइवेट लिमिटेड का पांच सदस्यो
सहित दिनांक 9 दिसम्बर, 1963 को पंजीकरण किया
गया था। इस समय कम्पनी के नौ सदस्य हैं।

(ख) कम्पनी के अधिकाधिकारियों के दो समूहों
के मध्य विवाद रहा है, जिस का परिणाम उड़ीसा
उच्च न्यायालय के समक्ष, कम्पनी अधिनियम, 1956
की धारा 397/398 के अन्तर्गत कम्पनी याचिका,
रही है। उड़ीसा उच्च न्यायालय ने कम्पनी के कार्यों
को रोकने के लिए आदेश-मंडल को नियुक्त किया
है।

सेयरधारियों से कम्पनी रजिस्ट्रार उड़ीसा को
कुछ शिकायतें प्राप्त हुई हैं तथा कम्पनी रजिस्ट्रार ने
आदेशों के पास इस मामले को उठाया है।

Overtime allowance paid to Emp- loyees of P.I.B During Sixth Lok Sabha Elections

10785. DR. BALDEV PRAKASH : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the employees of the Press Information Bureau had to work for 12 to 20 hours during the Sixth Lok Sabha Election held in March, 1977;

(b) if so, whether any overtime allowance or honorarium was paid to the Gazetted as well as non-Gazetted staff for extra hours, if so, facts; and

(c) in case any allowance has been paid to them, the amount of such allowance may please be stated and if no amount has been paid, the reason therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c) The PIB staff, who were on duty in connection with the Lok Sabha Elections held in March, 1977, worked on 12-hour shift basis and they had been provided with free lunch packets etc. no over-time allowance or honorarium was paid to them.

Proposal by M/s. Plastic Resins and Chemicals Limited Tamil Nadu

10786. SHRI K. T. KOSALRAM : Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether any fresh proposals have been received from the Technical Personnel of Plastic Resins and Chemicals Limited, Sahapuram, P.O. Arumuganeri, Tamil Nadu which is lying closed for the past 2 years and if so, the action taken on these proposals by the Government so that the factory can be revived forthwith?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): M/s. Plastic Resins and Chemicals have recently submitted a proposal for the revival of the unit based on imported Vinyl Chloride. No final decision has yet been taken on the proposal.

Kudremukh Project Faces Difficulty due to non-flow of Funds from Iran

10787. SHRI BAGUN SUMBERUJ : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Kudremukh project has faced difficulty due to non-flow of funds from Iran and the uncertainty of the third steel unit in that country;

(b) what is the option open to the Government of India under the contract between the two countries in

case Iran abandons its plans for the third steel plant;

(c) whether the details of the Kudremukh project had been explained to the concerned Iranian authorities; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Since the Kudremukh Project's requirements of funds are being met through budgetary allocations, non-inflow of funds from Iran has not affected the construction of the project. The recent developments in Iran have, however, caused concern, especially on account of delay in disbursements and uncertainty about the readiness of the Iranians to off-take the entire contracted quantities of concentrate. In order to have a proper assessment of the situation, Kudremukh Iron Ore Co. Ltd. has proposed early discussions with the Iranian Company to settle these and other related issues. The further course of action will be decided in the light of these discussions.

(b) The sale contract, which is between the Kudremukh Iron Ore Co. Ltd and The National Iranian Steel Industries Company, provides that if the Buyer fails to take delivery of the contracted quantities due to causes other than force majeure, the Seller may dispose of the quantities not taken by the Buyer at the best available prices and the difference between the price realised and the contract price shall be borne by the Buyer. For any quantity that the Seller is unable to sell, the Buyer shall pay penalties at the rates laid down in the contract.

(c) and (d). The details and status of the Kudremukh project are fully known to the Iranian authorities.

Composition of Film Censor Board

10788. **SHRI MOHANLAL PIPIL:**
SHRI C. K. JAFFER
SHARIEF:

Will the Minister of INFORMATION

AND BROADCASTING be pleased to state:

(a) whether there is any Film Censor Board constituted by the Government of India for examining the suitability or otherwise of the new films before these are released for screening in the public;

(b) what is the composition of the Board; when it was constituted and what are the criteria adopted by Government for the selection/nomination of the Members of the Board; and

(c) whether there is any representation of Scheduled Castes/Scheduled Tribes and other religious organisation on the Board, if so, the names of such members included in the Board?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) Under Section 3 of the Cinematograph Act, 1952, the Board of Film Censors consists of a Chairman and not more than nine other members appointed by the Central Government. The Board was last reconstituted in November, 1977. The existing composition of the Board is as follows:—

Chairman

1. Shri K. L. Khandpur

Members

2. Shri Hrishikesh Mukherjee
3. Shri M. Bhaktavatsala
4. Shri Tapan Sinha
5. Shri V. V. John
6. Shri K. V. Jagannathan
7. Smt. Madhuri Shah
8. Shri B. Nagi Reddi

The criteria for being members of the Board are that they should be persons of individual merit and suitability, and be qualified, in the opinion of the Central Government, to judge the effect of films on the public.

(c) There is no provision in the Cinematograph Act, 1952 for such representation.